

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 39 of 1998.

Thursday this the 24th day of August, 2000.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

HON'BLE MR G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.R.R. Pillai,
Superintending Engineer (Electrical)
Telecom, Trivandrum-1,
E/3, Telecom Officers Quarters,
Kailas Nagar, Trivandrum-4.

Applicants

(By Advocate Shri M.R. Rajendran Nair)

vs.

Union of India, represented by
Secretary to Government of India,
Ministry of Communications,
New Delhi.

Respondents

(By Advocate Shri Govindh K. Bharathan SC(GSC))

The application having been heard on 24.8.2000, the Tribunal on the same day delivered the following:

A B C D E F G

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Learned counsel appearing for the applicant submitted that since the applicant has been promoted, leave may be granted to withdraw this O.A. with liberty to take up the grievance, if any, existing in respect of A-1 before the administration. Leave granted.

2. O.A. is dismissed as withdrawn reserving the liberty to the applicant to take up his grievance, if any, existing in respect of A-1 before the administration. No costs.

Dated 24th August, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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Annexure A1: True copy of the Memorandum dated 6.5.97 No. 8/39/97-Vig.II issued by the respondent.